- 5. Introduction of point-to-point STD on three routes.
- 6. 100 Kms UHF routes to be
- 7. Seven manual exchange to be automatised.
- Introduction of integrated digital network plan in Koraput secondary area.

The above proposals will be taken up subject to availability of stores, resourses and financial viability of projects.

Opening of New Telephone Sub-Division at Rayagada in Orissa

- 4059. SHRI GIRIDHAR
 GOMANGO: Will the Minister of
 COMMUNICATIONS be pleased to
- (a) whether there was a move to delink the Gunupur area from Berhampur Sub-Division Telephone and to merge it with Jeypore Sub-Division;
- (b) if so, the progress made in this direction;
- (c) whether the new Telephone sub-division at Rayagada is going to be opened bifurcating the existing Jeypore Sub-Division;
- (d) if so, when this proposed new sub-division is going to be opened; and
 - (c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNI-CATIONS (SHRI RAM NIWAS MIRDHA): (a) No, Sir.

- (b) Does not arise.
- (c) to (e): Proposal for new Telegraph Sub-Division at Rayagada will be taken up when justified as per existing standards.

Functioning of Legal Aid Committee in Supreme Court and High Courts

- 4060. SHRI ANANTA PRASAD SETHI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Legal Aid Committees have been functioning in the Supreme Court and in the various High Courts for giving legal aid to the poor;
- (b) if so, the procedure adopted in this regard; and
- (c) the details regarding the financial assistance being provided to the Supreme Court as well as High Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

- (b) The procedure adopted by the Legal Aid Committee functioning in the Supreme Court is governed by the Office Memorandum dated 10.7.1981 issued by Government, a copy of which is placed on the Table of the House. [Placed in Library. See No. LT—1091/85]. As the State Governments are concerned with the Legal Aid Programmes in their respective States, Government has no information regarding the details of the procedure adopted by the Legal Aid Committee functioning in the various High Courts.
 - (c) Government have provided financial assistance to the Legal Aid Committee functioning in the Supremo Court as under: